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Title : Papers laid on the Table of the House by Ministers/members.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): On behalf of Shri S. Jaipal Reddy, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(1) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2009-2010.

(2) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2009-2010, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3379/15/10)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 30 of the Regional Rural Banks Act, 1976:-

(i) The Karnataka Vikas Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 218 in Gazette of India dated 30th August, 2010.

(Placed in Library, See No. LT 3380/15/10)

(ii) The Malwa Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 222 in Gazette of India dated 6th September, 2010.

(Placed in Library, See No. LT 3381/15/10)

(iii) The Baroda Uttar Pradesh Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 234 in Gazette of India dated 17th September, 2010.

(Placed in Library, See No. LT 3382/15/10)

(iv) The Andhra Pragathi Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 209 in Gazette of India dated 20th August, 2010.

(Placed in Library, See No. LT 3383/15/10)

(v) The Gurgaon Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 203 in Gazette of India dated 17th August, 2010.

(Placed in Library, See No. LT 3384/15/10)

(vi) The Prathama Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 235 in Gazette of India dated 21st September, 2010.

(Placed in Library, See No. LT 3385/15/10)

(vii) The South Malabar Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 240 in Gazette of India dated 22nd September, 2010.

(Placed in Library, See No. LT 3386/15/10)

(viii) The Nainital Almora Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 250 in Gazette of India dated 4th October, 2010.

(Placed in Library, See No. LT 3387/15/10)

(ix) The Aryavart Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 220 in Gazette of India dated 31st August, 2010.

(Placed in Library, See No. LT 3388/15/10)

(x) The Jaipur Thar Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 239 in Gazette of India dated 22nd September, 2010.

(Placed in Library, See No. LT 3389/15/10)

(xi) The Purvanchal Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 210 in Gazette of India dated 20th August, 2010.

(Placed in Library, See No. LT 3390/15/10)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): On behalf of Shri S.S. Palanimanickam, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of Section 48 of the Life Insurance Corporation of India Act, 1956:-

(i) The Life Insurance Corporation of India Class-III and Class-IV Employees (Revision of Terms and Conditions of Service) Amendment Rules , 2010 published in Notification No. G.S.R. 824(E) in Gazette of India dated the 8th October, 2010.

(ii) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2010 published in Notification No. G.S.R. 825(E) in Gazette of India dated the 8th October, 2010.

(iii) The Life Insurance Corporation of India Class-III and Class-IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 2010 published in Notification No. G.S.R. 826(E) in Gazette of India dated the 8th October, 2010.

(iv) The Life Insurance Corporation of India (Special Area Allowance) Amendment Rules, 2010 published in Notification No. G.S.R. 827(E) in Gazette of India dated the 8th October, 2010.

(v) The Life Insurance Corporation of India Class III Employees (Special Allowance for Passing Examination) Amendment Rules, 2010 published in Notification No. G.S.R. 828(E) in Gazette of India dated the 8th October, 2010.

(vi) The Life Insurance Corporation of India (Staff) Amendment Rules, 2010 published in Notification No. G.S.R. 829(E) in Gazette of India dated the 8th October, 2010.

(vii) The Life Insurance Corporation of India (Employees) Pension Amendment Rules, 2010 published in Notification No. G.S.R. 830(E) in Gazette of India dated the 8th October, 2010.

(viii) The Life Insurance Corporation of India (Reappointment of Terminated Development Officers) (Amendment) Rules, 2010 published in Notification No. G.S.R. 812(E) in Gazette of India dated the 5th October, 2010.

(ix) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2010 published in Notification No. G.S.R. 813(E) in Gazette of India dated the 5th October, 2010.

(Placed in Library, See No. LT 3391/15/10)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2009-2010.

(ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3392/15/10)

(b) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2009-2010.

(ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3393/15/10)

(c) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2009-2010.

(ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2009-2010, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3394/15/10)

(d) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2009-2010.

(ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3395/15/10)

(e) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2009-2010.

(ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 17 of 2010-11) Scientific Departments- Environment Audit of the Ministry of Environment and Forests, for the year ended March, 2009 under Article 151(1) of the Constitution.

(Placed in Library, See No. LT 3396/15/10)

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

(i) The Customs (Import of Goods at Concessional Rate of Duty for Manufacture of Excisable Goods) Amendment Rules, 2009 published in Notification No. G.S.R. 791(E) in Gazette of India dated 30th October, 2009, together with an explanatory memorandum.

(ii) G.S.R. 753(E) published in Gazette of India dated 14th September, 2010, together with an explanatory memorandum amending notifications issued under various export promotion schemes.

(iii) G.S.R. 749(E) published in Gazette of India dated 10th September, 2010, together with an explanatory memorandum amending five notifications, mentioned therein.

(iv) G.S.R. 723(E) published in Gazette of India dated 1st September, 2010, together with an explanatory memorandum amending three notifications, mentioned therein.

(v) G.S.R. 765(E) published in Gazette of India dated 17th September, 2010, together with an explanatory memorandum amending Notification Nos. 103/2008-Customs (N.T.) dated 29.08.2008.

(Placed in Library, See No. LT 3397/15/10)

(5) A copy each Notification No. G.S.R. 714(E) (Hindi and English versions) published in Gazette of India dated 1st September, 2010, regularizing the availment of CENVAT Credit of duty of excise paid on wires drawn from wire rods falling under chapter 72 of the first Schedule to the Central Excise Tariff Act, notwithstanding that the process of drawing wires from wire rods was held as not amounting to manufacture by the Supreme Court in the case of Collector of Central Excise Vs Technoweld Industries under sub-section (2) of section 38 of the Central Excise Act, 1944.

(Placed in Library, See No. LT 3398/15/10)

(6) A copy each of the following Notifications (Hindi and English versions) under Section 17-A(5) of the General Insurance Business (Nationalization) Act, 1972:-

(i) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 2010 published in Notification No. S.O. 2470(E) in Gazette of India dated 8th October, 2010.

(ii) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Development Staff) Amendment Scheme, 2010 published in Notification No. S.O. 2471(E) in Gazette of India dated 8th October, 2010.

(iii) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Supervisory, Clerical and Subordinate Staff Service) Amendment Scheme, 2010 published in Notification No. S.O. 2472(E) in Gazette of India dated 8th October, 2010.

(iv) The General Insurance (Employees) Pension Amendment Scheme, 2010 published in Notification No. S.O. 2473(E) in Gazette of India dated 8th October, 2010.

(Placed in Library, See No. LT 3399/15/10)

(7) A copy of the Notification No. S.O. 2091(E) (Hindi and English versions) published in Gazette of India dated 26th August, 2010, together with an explanatory memorandum, fixing the rate of tax free interest as 8.5% for the purpose of clause (b) of Rule 6 of Part (A) of the Fourth Schedule to the Income-tax Act, 1961 relating to recognized Provident Funds issued under Section 296 of the Income-tax Act, 1961.

(Placed in Library, See No. LT 3400/15/10)

(8) A copy of the Securities and Exchange Board of India (Employees' Service) (Second Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. LAD-NRO/GN/2010-11/17/22954 in Gazette of India dated 12th October, 2010, under Section 31 of the Securities and Exchange Board of India Act, 1992.

(Placed in Library, See No. LT 3401/15/10)

...(Interruptions)

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